



TAMIL NADU LEGISLATIVE ASSEMBLY
(TENTH ASSEMBLY)

TENTH SESSION – FIRST MEETING
(From 2nd November 1995 to 10th November 1995)

RESUME OF BUSINESS

Legislative Assembly Secretariat
Madras-600 009.

PREFACE

This publication contains a brief resume of the business transacted by the Tenth Tamil Nadu Legislative Assembly during its First meeting of the Tenth session held from 2nd November 1995 to 10th November 1995

Madras-600 009,
4th December 1995.

C. S. JANAKIRAMAN,
Secretary

CONTENTS

<i>Serial Number</i> (1)	<i>Subject</i> (2)	<i>Page</i> (3)
I.	Summons	1
II.	Duration of the Meeting	1
III.	Sittings of the Assembly	1
IV.	Obituary References	2
V.	Condolence Resolutions	3
VI.	Panel of Chairmen	4
VII.	Questions	5
VIII.	Statements made by Ministers under Rule 110 of the Tamil Nadu Legislative Assembly Rules	5
IX.	Call Attention Statements	5
X.	Legislative Business	7
XI.	Financial Business	9
XII.	Annual Financial Statement for 1995-96 and Revised Estimates for 1994-95 of the Tamil Nadu Electricity Board.	9
XIII	Government Resolutions	9
XIV	Government Motion	10
XV	Naming and withdrawal of Members	10
XVI	Announcement	10
XVII	Petition presented to the Assembly	11
XVIII	Presentation of Committee Reports	11
XIX	Papers Laid on the Table of the House	13

**TAMIL NADU LEGISLATIVE ASSEMBLY
TENTH ASSEMBLY - TENTH SESSION - FIRST MEETING**

**RESUME OF WORK TRANSACTED BY THE TAMIL NADU LEGISLATIVE
ASSEMBLY FROM 2ND NOVEMBER 1995 TO 10TH NOVEMBER 1995**

1. SUMMONS

Summons for the Tenth Session of the Tenth Tamil Nadu Legislative Assembly were issued to the Members of the Assembly on the 6th October 1995. in S.O. Ms. No. 246, Legislative Assembly Secretariat, dated the 6th October 1995.

II. DURATION OF THE MEETING

The First meeting of the Tenth Session of the Tenth Tamil Nadu Legislative Assembly commenced on the 2nd November, 1995 and adjourned sine-die on the 10th November 1995.

III. SITTINGS OF THE ASSEMBLY

The Tamil Nadu Legislative Assembly met for 7 days during the period from the 2nd November 1995 to 10th November 1995 on the following dates:-

2nd November, 1995, 3rd November 1995, 6th November 1995, 7th November 1995, 8th November 1995, 9th November 1995 and 10th November 1995.

In terms of hours, it sat for 22 hours and 8 minutes.

IV. OBITUARY REFERENCES

Obituary references were made in the Assembly on the demise of the following former Members of the Assembly on the dates noted against each:-

<i>Serial number and Name.</i>	<i>Constituency</i>	<i>Period in which served as Member.</i>	<i>Date of demise.</i>	<i>Date on which reference made in the Assembly</i>
(1)	(2)	(3)	(4)	(5)
1. Thiru M. Shanmugam	Villupuram	1962-67 1967-71 1971-76	14th May 1995.	2nd November 1995.
2. Thiru D. Krishnamurthy Gounder	Krishnagiri	1952-57	17th June 1995.	Do.
3. Dr. R. Nainamalai	Rasipuram	1971-76	15th July 1995.	Do.
4. M. Muthusamy, Former Minister.	Namakkal	1967-71	20th July 1995	Do.
5. Thiru K.R. Nallasivam.	Kodumudi Chennimalai Modakurichi	1952-57 1957-62, 1962-67 1967-71	29th July 1995	Do.
6. Thiru A. Devandran	Nannilam (S.C.)	1971-76	17th Aug. 1995.	Do.
7. Thiru A.S. Ravindran.	Thiruvannamalai	1985-88	1st Sep. 1995.	Do.
8. Thiru A.R. Ramasamy	Kumbakonam	1962-67	6th Sep. 1995.	Do.
9. Thiru S. Pandiaraj	Alangulam (Bye- Election)	1960-62	13th Sep. 1995.	Do.

All the Members stood in silence for two minutes as a mark of respect to the deceased.

V. CONDOLENCE RESOLUTIONS

1. On the 2nd November 1995, Hon. Thiru R. Muthiah, Speaker placed the following Condolence Resolution before the House:-

"பஞ்சாப் மாநிலத்தின் முதல் அமைச்சரான திரு. பியாந்த் சிங் அவர்கள் 31.08.1995 அன்று தீவிரவாத வெறிக்குப் பலியான செய்தி அறிந்து இப்பேரவை பெரும் அதிர்ச்சியடைந்துள்ளது.

மறைந்த பியாந்த் சிங் அவர்கள் பஞ்சாப் மாநிலம் லூதியானா மாவட்டம், பிலாஸ்பூர் கிராமத்தில் 1922-ஆம் ஆண்டு பிப்ரவரி திங்கள் 19-ஆம் நாளன்று பிறந்தார். லாகூர் அரசு கலைக் கல்லூரியில் பயின்ற அவர், சிறிது காலம் இராணுவப் பணியாற்றிய பின்னர் அரசியலில் இறங்கினார். முதலில் 1960 ஆம் ஆண்டு வட்டார சமிதி (Block Samidhi) யின் தலைவராகத் தேர்ந்தெடுக்கப்பட்ட அவர் ஒன்பது ஆண்டுகள் கழித்து பஞ்சாப் மாநில சட்டமன்றப் பேரவைக்கு சுயேட்சை உறுப்பினராகத் தேர்ந்தெடுக்கப்பட்டார். பாயல் சட்டமன்றத் தொகுதி உறுப்பினராகத் தொடர்ந்து நான்கு முறை தேர்ந்தெடுக்கப்பட்டார். 1980 ஆம் ஆண்டு நான்காவது முறையாக பஞ்சாப் சட்டமன்றப் பேரவைக்குத் தேர்ந்தெடுக்கப்பட்டிருந்த போது திரு. தாபாராசிங் அவர்களது அமைச்சரவையில் வருவாய்த்துறை அமைச்சராகப் பணியாற்றினார். பஞ்சாப் மாநிலத்தில் பிரிவினை சக்திகளும் பயங்கரவாதமும் தலை தூக்கி நின்ற காலத்தில் 1992 ஆம் ஆண்டு நடைபெற்ற சட்டமன்றத் தேர்தலில் தேர்ந்தெடுக்கப்பட்டு, அம் மாநிலத்தின் பதின்மூன்றாவது முதல் அமைச்சராகப் பொறுப்பேற்றார். அவர் தன் ஆட்சிக் காலத்தில் பயங்கரவாதத்தை ஒழிப்பதை தனது ஒரு நோக்குத் திட்டமாகக் கொண்டிருந்தார் என்றால் மிகையாகாது. தனது இறுதி மூச்சு உள்ளவரை பஞ்சாப் மாநிலத்தில் அமைதி காக்க அரும்பாடுபட்டு வந்தார்.

நாட்டின் ஒற்றுமைக்கும், ஒருமைப்பாட்டிற்கும் பஞ்சாப் மாநிலத்தில் பங்கம் நேர்ந்திடாது பாதுகாக்க அரும் பணியாற்றி, அதன் காரணமாகவே தன் இன்னுயிரையும் இழந்த அப்பெருமகனாரின் மறைவினால் அவரைப் பிரிந்து வருந்தும் அவரது குடும்பத்தினருக்கு இப்பேரவை தனது ஆழ்ந்த இரங்கலையும் அனுதாபத்தினையும் தெரிவித்துக் கொள்கிறது".

2. On the 2nd November 1995, Hon. Dr. V.R. Nedunchezhiyan Leader of the House moved the following two Condolence Resolutions:-

(1) "இந்தியத் திருநாட்டின் விடுதலைக்காக போராடியவரும் சிறந்த காந்தியவாதியும், தமிழகக்காகத் தன்னை முழுக்க முழுக்க ஒப்படைத்துக் கொண்டவரும் இப்பேரவையின் உறுப்பினராகத் திகழ்ந்தவரும், தமிழ்நாடு சட்டமன்ற மேலவையின் தலைவராக செயலாற்றியவரும், அனைத்து தரப்பினராலும் " சிலம்புச் செல்வர்" என அன்புடன் அழைக்கப்பட்டவருமான டாக்டர். ம.பொ. சிவஞானம் அவர்கள், தனது 90ஆவது வயதில், 3.10.1995 அன்று மறைவுற்றது இப்பேரவைக்கு ஆற்றொணாத் துயரத்தை அளிக்கிறது.

மறைந்த டாக்டர் ம.பொ. சிவஞானம் அவர்கள் 1906 ஆம் ஆண்டு சூன் திங்கள் 26ஆம் நாளன்று பிறந்தார். அண்ணல் காந்தியடிகளின் கொள்கையால் ஈர்க்கப்பட்டு 1927 ஆம் ஆண்டு காங்கிரஸ் பேரியக்கத்தில் சேர்ந்தார். இந்திய விடுதலைக்காக ஆறுமுறை சிறைத் தண்டனை பெற்றார். பள்ளி சென்று முழுக் கல்வி கற்காத நிலையிலும், தமிழ் ஆர்வத்தோடும் பற்றோடும் தமிழ் இலக்கியங்களில் தேர்ச்சி பெற்றுத் திகழ்ந்தார். தமிழகத்தில் தமிழை ஆட்சிமொழியாக்குவதற்கும், கல்லூரிகளிலும், பள்ளிகளிலும், தமிழ்மொழியை பயிற்றுவிப்பு மொழியாக்குவதற்கும் போராடியவர். 1954 ஆம் ஆண்டில் தமிழரசுக் கழகத்தை நிறுவிய அவர் திருத்தணி, தேவிகுளம், மற்றும் பீர்மேடு போன்ற பகுதிகளைத் தமிழக எல்லைக்குள் கொண்டுவரப் பெரும் போராட்டம் நடத்தி அதன் காரணமாக சிறைத் தண்டனையும் பெற்றார். சிறந்த எழுத்தாளராகத் திகழ்ந்த அவர் 141 நூல்களை எழுதி வெளியிட்டுள்ளார். ஐம்பெரும்காப்பியங்களில் ஒன்றான சிலப்பதிகாரத்தில் அவருக்கு இருந்த ஈடுபாடு கண்டு பேராசிரியர் ரா.பி. சேதுப்பிள்ளை அவர்களால் அவர் "சிலம்புச் செல்வர்" என்ற பட்டமளிக்கப்பட்டார். அவரது "வள்ளலார் கண்ட ஒருமைப்பாடு" என்னும் நூல் படைப்பிற்காக 1966ல் அவருக்கு மத்திய சாகித்ய அகாடமி விருது கிடைக்கப்பெற்றது.

மேலும், 1972 ஆம் ஆண்டில் " பத்மபூரி" விருது குடியரசுத் தலைவரால் வழங்கப் பெற்றது. "கலைமாமணி" " இயற் தமிழ்ச் செல்வர்" , பேரவைச் செல்வர்" ஆகிய பட்டங்களைப் பெற்றுள்ளதோடு, "யுனஸ்கோ" நிறுவனத்தின் நற்சான்றிதழையும், சென்னைப் பல்கலைக் கழகம், அண்ணாமலைப் பல்கலைக் கழகம் ஆகியவற்றால் " டாக்டர்" பட்டமும் வழங்கப் பெற்றார். 1948 முதல் 1955 வரை சென்னை மாநகராட்சியின் ஆல்டர் மேனாகவும், பல்வேறு பல்கலைக் கழகங்களின் ஆட்சிப்பேரவை மற்றும் ஆட்சிக் குழுக்களில் உறுப்பினராகவும் பதவி வகித்த பெருமை கொண்டவர். அவரது தமிழ்ப் படைப்புகள் பல பள்ளி, கல்லூரி மற்றும் பல்கலைக் கழக மேல்பட்ட படிப்பிற்காகப் பாட நூல்களாக வைக்கப்பெற்றன.

தொழிலாளர் இயக்கம், சமூகப்பணி, காந்தியப்பணி, நூலக இயக்கம், கல்வித் தொண்டு, பத்திரிகைப் பணி, தமிழிசைப் பணி ஆகியவற்றில் தன்னை முழுமையாக ஈடுபடுத்திக் கொண்டு அரும் பெரும் பணிகள் பல ஆற்றி தன்னிகரற்றவராகத் திகழ்ந்த அவர், தனது அரசியல் வாழ்வில் 1952 ஆம் ஆண்டு முதல் 1954 ஆம் ஆண்டு வரை சட்டமன்ற மேலவையின் உறுப்பினராகவும், 1967 ஆம் ஆண்டு முதல் 1971 ஆம் ஆண்டு வரை சென்னை தியாகராய நகர் தொகுதியிலிருந்து தேர்ந்தெடுக்கப்பட்டு இப் பேரவையின் உறுப்பினராகவும், 1972 ஆம் ஆண்டு முதல் 1978 ஆம் ஆண்டு வரை சட்டமன்ற மேலவைத் துணைத் தலைவராகவும் 1978 ஆம் ஆண்டு முதல் 1986 ஆம் ஆண்டு சட்டமன்ற மேலவை கலைக்கப்படும் வரை சட்டமன்ற மேலவைத் தலைவராகவும் திறம்பட செயலாற்றியுள்ளார். அன்னாரது மறைவு குறித்து அவரைப் பிரிந்து வருந்தும் அவர்தம் குடும்பத்தினருக்கும் அவர் மீது பற்று கொண்ட அன்பர்களுக்கும் இப்பேரவை தனது ஆழ்ந்த இரங்கலையும் பிரிவையும் தெரிவித்துக் கொள்கிறது".

(2) " 1977-1980, 1980-84 மற்றும் 1985.1988 ஆகிய காலவரையில் சென்னை துறைமுகம் தொகுதியிலிருந்து தொடர்ந்து மூன்று முறை தமிழ்நாடு சட்டமன்றப் பேரவைக்குத் தேர்ந்தெடுக்கப்பட்டு பணியாற்றியவரும், 1991 ஆம் ஆண்டு நடைபெற்ற இடைத்தேர்தலில் சென்னை துறைமுகம் தொகுதியிலிருந்து நான்காம் முறையாக இப்பேரவைக்கு உறுப்பினராகத் தேர்ந்தெடுக்கப்பட்ட இனிய பண்பும், கொள்கைப் பற்றும் செயல் திறனும் கொண்ட திரு. அ. செல்வராசன் அவர்கள் 2.10.1995 ஆம் நாளன்று மறைந்த துயரச் செய்தி கேட்டு இப்பேரவை மிகவும் வருந்துகிறது. அன்னாரது மறைவால் பிரிந்து வருந்தும் அவர் தம் குடும்பத்தினருக்கு ஆழ்ந்த இரங்கலையும் அனுதாபத்தினையும் இப்பேரவை தெரிவித்துக் கொள்கிறது".

The Leader of Opposition and Leaders of parties spoke on the above two Resolutions.

The Hon. Speaker also associated himself with the sentiments expressed by the Member.

The above Resolutions were thereafter adopted *nem con* and the House observed silence for two minutes and then adjourned for the day as a mark of respect to the memory of the deceased.

VI. PANEL OF CHAIRMEN

On the 3rd November 1995, Hon. Speaker announced in the House the following Panel of Chairmen for the Tenth Session of the Tenth Tamil Nadu Legislative Assembly:-

1. Thiru V.P. Chandrasekar
2. Dr. S. Sundararaj
3. Tmt. K. Maria-mul-Aasia
4. Thiru. V. K. Lakshmanan
5. Thiru. R. Singaram
6. Thiru C.K. Thamizharasan.

VII. QUESTIONS

99 Starred Questions were answered on the floor of the House. Answers to 2033 Unstarred Questions were also laid on the Table of the House.

VIII. STATEMENTS MADE BY THE MINISTER UNDER RULE 110 OF THE TAMILNADU LEGISLATIVE ASSEMBLY RULES

During the period under review, two statements were made under Rule 110 of the Tamil Nadu Legislative Assembly Rules on the following matters of Public importance-

<i>Serial Number and date.</i> (1)	<i>Statement made by</i> (2)	<i>Subject.</i> (3)
1. 3rd November 1995	Hon. Chief Minister	The formation of the Veeran Sundaralingam Transport Corporation with head quarters at Virudunagar.
2. 7th November 1995	Hon. Minister for Law	The Steps taken by the Government for the establishment of the High court Bench at Madurai.

IX. CALL ATTENTION STATEMENTS.

6 Call Attention Statements were made on the floor of the House by the Hon. Ministers on the following matters of Urgent Public importance:

<i>Sl. No.</i> (1)	<i>Date on which the Statement was made.</i> (2)	<i>Name of the members who called the attention of the Minister.</i> (3)	<i>Minister who made the Statement.</i> (4)	<i>Subject.</i> (5)
1.	8th November 1995	Thiru K. Kandasamy	Hon. Minister for Education:	Health hazard faced by the students of Government Arts College. Maravaneri, Salem as the class rooms are surrounded by sewerage water.
2.	9th November 1995	Thiru C. Gnanasekaran	Hon. Minister for Social Welfare and Handlooms and Textiles.	Situation caused by the closure of the Ariyur Co-operative Spinning Mills in Vellore taluk.

<i>Serial Number</i>	<i>Date on which the Statement was made.</i>	<i>Name of the members who called the attention of the Minister.</i>	<i>Minister who made the Statement.</i> (4)	<i>Subject.</i> (5)
(1)	(2)	(3)		
3.	9th November 1995	Thiru V. Periyasamy	Hon. Minister for Education	Closure of the Tribal Development Association High School run by a Private Organisation at Bargur in Andhiyur Constituency for the Past one month.
4.	10th November 1995	Thiruvalargal V.Thambusamy G.Palanisamy C.Gnanasekaran	Hon. Minister for Health	Decision of the Tamil Nadu Government to close 110 Leprosy control Sub-centres citing the reasons that there is decrease in the number of leprosy patients.
5.	10th November 1995	Tmt. J. Logambal	Hon. Minister for Public Works.	Accumulation of sand in Upparu in Lalgudi Constituency resulting in stagnation of water which cause damage to agricultural crops.
6.	10th November 1995	Thiru K. Kuppan	Hon. Minister for Public Works.	The need to take immediate steps to prevent sea-erosion permanently in Thiruvottiyur Constituency.

Besides these, on the 10th November 1995 twelve notices of Call Attention on matters of Urgent Public importance with Statements thereon were laid on the Table of the House by the Hon. Ministers concerned.

X. LEGISLATIVE BUSINESS

During the period 17 Bills were introduced out of which 16 Bills were considered and passed. One Bill was not taken up for consideration and Passing Besides these among the Bills introduced during the ninth session two bills were Pending before the house for consideration of which one Bill was withdrawn by leave of the House and another Bill was considered and Passed. The details are as follows:-

	<i>Date of Introduction.</i>	<i>Date of Consideration and passed.</i>
*1. The Tamil Nadu Panchayats (Amendment) Bill 1995 (L.A. Bill No. 26 of 1995)	6th May 1995	Withdrawn by leave of the House on 9th November 1995.
2. The Tamil Nadu Municipal Laws (Amendment) Bill, 1995 (L.A.Bill No.27 of 1995)	6th May 1995	10th November 1995
3. The Tamil Nadu Payment of Salaries (Third Amendment) Bill, 1995 (L.A. Bill No.28 of 1995).	3rd November 1995	8th November 1995
4. The Madras City Police (Second Amendment) Bill, 1995 (L.A. Bill No. 29 of 1995).	Do.	10th November 1995
5. The Tamil Nadu District Police (Amendment) Bill, 1995 (L.A. Bill No. 30 of 1995)	Do.	8th November 1995.
6. The Tamil Nadu Legislature (Prevention of Disqualification) Second Amendment Bill, 1995 (L.A. Bill No. 31 of 1995).	Do.	Do.
7. The Tamil Nadu Entertainment Tax (Second Amendment) Bill, 1995, (L.A.Bill No. 32 of 1995).	3rd November 1995.	8th November 1995.
8. The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Bill, 1995, (L.A. Bill No.33 of 1995)	Do.	Do.
9. The Tamil Nadu Law University Bill, 1995 (L.A. Bill No. 34 of 1995)	7th November 1995	Do.

	<i>Date of Introduction.</i>	<i>Date of Consideration and passed.</i>
10. The Tamil Nadu Advocates Welfare Fund (Amendment) Bill 1995 (L.A. Bill No. 35 of 1995)	Do.	8th November 1995
11. The Tamil Nadu Agricultural Produce Marketing (Regulation) Second amendment Bill, 1995 (L.A. Bill No. 36 of 1995)	Do.	Do.
12. The Tamil Nadu General Sales Tax (Fifth Amendment) Bill 1995, (L.A. Bill No. 37 of 1995)	Do.	Do.
13. The Tamil Nadu Panchayats (Amendment) Bill, 1995 (L.A. Bill No. 38 of 1995)	Do.	10th November 1995
14. The Tamil Nadu Maritime Board Bill., 1995 (L.A. Bill No. 39 of 1995)	8th November 1995	Do.
15. The Tamil Nadu General Sales Tax (Sixth Amendment) Bill, 1995 (L.A. Bill No. 40 of 1995)	Do.	Do.
16. The Tamil Nadu Labour Welfare Fund (Amendment) Bill, 1995 (L.A. Bill No.41 of 1995)	8th November 1995.	10th November 1995
17. The Tamil Nadu Hindu Religious and Charitable Endowments (Amendment) Bill, 1995 (L.A. Bill No. 42 of 1995)	Do.	Do.
18. The Tamil Nadu Panchayats (Second Amendment) Bill, 1995 (L.A. Bill No.43 of 1995).	9th November 1995	Do.
19. The Tamil Nadu Appropriation (No.3) Bill, 1995 (L.A. Bill No. 44 of 1995)	Do.	Do.

*Introduced during the Ninth session of the tenth Assembly.

XI. FINANCIAL BUSINESS.

On the 7th November, 1995, the Hon. Dr. V.R. Nedunchezhiyan Minister for Finance presented to the Assembly the First Supplementary Statement of Expenditure for 1995-96.

The discussion on the First Supplementary Statement of Expenditure for the year 1995-96 took-place in the House on the 9th November, 1995 and the House voted the Demands for Grants for the First Supplementary Estimates for the year 1995-96 on the 9th November, 1995.

Out of the 132 Cut Motions received for the Supplementary Estimates 11 Cut Motions were admitted, but none was moved in the House, as the Members were not present at the time of moving of Demands.

The Appropriation Bill relating to first Supplementary Statement of Expenditure for the year 1995-96, i.e., the Tamil Nadu Appropriation (No.3) Bill, 1995 (L.A. Bill No. 44 of 1995) was introduced in the Assembly on the 9th November, 1995 and was considered and passed on the 10th November, 1995.

XII. ANNUAL FINANCIAL STATEMENT FOR 1995-96 AND REVISED ESTIMATES FOR 1994-95 OF THE TAMIL NADU ELECTRICITY BOARD.

The Annual Financial Statement for 1995-96 and the Revised Estimates for 1994-95 of the Tamil Nadu Electricity Board was laid on the Table of the House on the 2nd May, 1995 during the period of Ninth Session.

The discussion on the Annual Financial Statement for 1995-96 and Revised Estimates for 1994-95 of the Tamil Nadu Electricity Board was initiated by the Hon. Thiru S. Kannappan, Minister for Public Works on the 3rd November 1995 and discussion took place for two days viz 3rd November 1995 and 7th November 1995. Thirteen Members took part in the discussion.

The Hon. Minister for Public Works replied to the debate.

XIII. GOVERNMENT RESOLUTIONS.

(1) On the 10th November, 1995, the Hon, Thiru S. Kannappan, Minister for Public Works, moved the following Resolution:-

" That the proposal of the State Government under Sub-section (3) of section 65 of the Electricity (Supply) Act, 1948 (Central Act LIV of 1948), to fix the maximum amount which the Tamil Nadu Electricity Board may, at any time, have on loan under Sub-section(1) of the said section. as three thousand and five hundred crores of rupees, be approved."

The Resolution was put and carried on the 10th November, 1995

(2) On the 10th November, 1995, the Hon. Thiru Ku. Pa. Krishnan, Minister for Agriculture, moved the following Resolution:-

"That this House approves the Agricultural Policy of the Government of Tamil Nadu".

Thiru S. R. Balasubramaniyan, Leader of Opposition took part in the discussion. The Hon. Minister for Agriculture replied to the Debate.

The Resolution was put and carried on the 10th November, 1995.

XIV. GOVERNMENT MOTION.

On the 10th November, 1995, Honourable Dr. V.R. Nedunchezhiyan, Leader of the House (Minister for Finance) moved the following motion:-

"That under Rule 25(1) of the Tamil Nadu Legislative Assembly Rules, the House be adjourned sine die"

The motion was put to vote and carried nem con.

XV. NAMING AND WITHDRAWAL OF MEMBERS.

(1) On the 8th November, 1995, Hon. Speaker named Thiru S. Alagiri for obstructing the proceedings of the House and defying the chair and asked him to withdraw from the House. When he refused to do so, the Marshal was called in and the Member was evicted out of the House.

(2) On the same day Hon. Speaker also named Thiru Elamvazhuthi for persistently defying the chair and asked him to withdraw from the House. When he refused to do so, the Marshal was called in and the Member was evicted out of the House.

XVI. ANNOUNCEMENT.

On the 7th November, 1995, Honourable Speaker announced in the House that Thiru Kanchi Panneerselvam, a Member of the Committee on Estimates has been appointed as Chairman of the Estimate Committee, 1995-96 in the place of Dr. M. Ammamuthur Pillai, Chairman who has been inducted in the Cabinet as Minister for Hindu Religious and Charitable Endowments.

XVII. PETITION PRESENTED TO THE ASSEMBLY

On the 10th November, 1995, Thiru A. Pauliah , presented a petition to the Assembly under rule 276 of the Tamil Nadu Legislative Assembly Rules, in regard to conversion of certain Town Panchayats in Kanyakumari District into Village Panchayats in order to extend the benefits envisaged in the Tamil Nadu Panchayats Act, 1994 to the Public.

XVIII. PRESENTATION OF COMMITTEE REPORTS.

During the period Eighty three Reports were presented to the House by the Chairman of Legislature Committees as detailed below:-

<i>Serial Number (1)</i>	<i>Name of the Report (2)</i>	<i>Date of Presentation. (3)</i>
1.	Thirtieth Report of the Committee on Government Assurances, 1995-96.	3rd November, 1995.
2.	Sixty eighth Report of the Committee on Papers Laid on the Table, 1995-96.	7th November , 1995
3.	Sixty ninth Report of the Committee on Papers Laid on the Table, 1995-96.	Do.
4.	Seventieth Report of the Committee on Papers Laid on the Table, 1995-96.	Do.
5.	Seventy first Report of the Committee on Papers Laid on the Table, 1995-96	Do.
6.	Seventy Second Report of the Committee on Papers Laid on the Table, 1995-96.	7th November 1995.
7.	Two hundred and Sixty sixth Report of the Committee on Public Undertakings 1995-96	Do.
8.	Two hundred and Sixty seventh Report of the Committee on Public Undertakings 1995-96.	8th November 1995
9.	Two hundred and Sixty eighth Report of the Committee on Public Undertakings, 1995-96.	Do.

<i>Serial Number</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation.</i> (3)
10.	Thirty first Report of the Committee on Government Assurances 1995-96.	Do.
11.	Seventy third Report of the Committee on Papers Laid on the Table 1995-96.	Do.
12.	Seventy fourth Report of the Committee on Papers Laid on the Table 1995-96.	Do.
13.	Seventy fifth Report of the Committee on Papers Laid on the Table, 1995-96	Do.
14.	Seventy sixth Report of the Committee on Papers Laid on the Table , 1995-96.	Do.
15.	Two hundred and Sixty ninth Report of the Committee on Public Undertakings, 1995-96	9th November 1995.
16.	Two hundred and Seventeenth Report of the Committee on Public Undertakings 1995-96.	Do.
17.	Two hundred and Seventy first Report of the Committee on Public Undertakings 1995-96	Do.
18.	Two hundred and Seventy second Report of the Committee on Public Undertakings 1995-96.	Do.
19.	Two hundred and seventy third Report of the Committee on Public Undertakings 1995-96	9th November 1995.
20.	Two hundred and Seventy fourth Report of the Committee on Public Undertakings, 1995-96	Do.
21.	Fortieth Report of the Committee on Petitions 1995-96.	Do.

<i>Serial Number</i> (1)	<i>Name of the Report</i> (2)	<i>Date of Presentation.</i> (3)
22.	Forty first Report of the Committee on Petitions 1995-96	Do.
23.	Forty second Report of the Committee on Petitions 1995-96.	Do.
24.	Two hundred to Two hundred and forty first Reports of the Committee on Public Accounts 1995-96 (42 Reports)	10th November 1995
25.	Two hundred and Seventy fifth to Two hundred and eighty first Reports of the Committee on Public Undertakings 1995-96 (7 Reports)	Do.
26.	Forty third Report of the Committee on Petitions. 1995-96	Do.
27.	Forty fourth Report of the Committee on Petitions 1995-96	Do.
28.	Seventy seventh to Eighty fifth Reports of the Committee on Papers Laid on the Table, 1995-96 (9 Reports).	Do.

XIX. PAPERS LAID ON THE TABLE OF THE HOUSE

During the period, 158 papers were Laid on the Table of the House the details of which are given below:-

A. Statutory Rules and Orders	-	73
B. Reports, Notifications and other Papers	-	85

Total	-	158
